

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.10 - IA/1(AHM)2024
in
C.P.(IB)/155(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd (Formerly Known as
Dewan Housing Finance Corporation Ltd)

.....**Applicant**

V/s

.....**Respondent**

Kanaklata Thakkar

Order delivered on: 20/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv. a.w Mr. Rajiv Chawla, Adv.

For the Respondent :

ORDER

IA/1(AHM)2024

Substitution is allowed. Applicant is directed to amend the application. In view of the same, IA 01 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)